

- (vii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Container Corporation of India Limited (CONCOR), for the year 2020-21.

[Placed in Library. See No. LT-4182/17/21]

- (viii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Indian Railway Catering and Tourism Corporation Limited (IRCTCL), for the year 2020-21.

[Placed in Library. See No. LT-4189/17/21]

Report and Accounts (2019-20) of EIL, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Dharmendra Pradhan, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

- (a) Fifty-fifth Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-4096/17/21]

I. Notification of the Ministry of Mines

II. Notifications of the Ministry of Coal

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pralhad Joshi, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Mines Notification No. G.S.R. 693 (E), dated the 10th November, 2020, publishing the Atomic Minerals Concession (Amendment) Rules, 2020, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library. See No. LT-3902/17/21]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Coal, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957, along with Delay Statement:-

- (1) S.O. 1766 (E), dated the 5th June, 2020, directing that on and from the